

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 38 (RE-2007)/2004-2009

NEW DELHI, THE 15th OCTOBER 2007

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import items, 2004-2009 as amended, from time to time :

With effect from 09.10.2007, in supersession of Notification No. 34 (RE-2007)/2004-2009, dated 08.10.2007, the following new entry shall be inserted after entry at Sl. No.45 in Chapter 10 under Schedule 2 of ITC(HS) :-

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
45A	1006 10 1006 10 10 1006 10 90 1006 20 00 1006 30 1006 30 10 1006 30 90	Kg.	Non Basmati Rice	Prohibited	Not permitted to be exported.

	1006 40 00				
45AA	1006 30 20	Kg	Basmati Rice	Free	Exports to Russian Federation permitted subject to preshipment quality certification issued by Sri Ram Institute for Industrial Research or any other agency as may be notified from time to time.

Contd.....

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2. The above Notification in respect of Non Basmati Rice will not be applicable to exports undertaken under food aid programmes.
3. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM'08/PC-III)

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